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NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (IB) No.98/Chd/CHD/2017

In the matter of:

BCL Homes Ltd.

... Petitioner/Applicant

Present:

Mr. G.S.Sarin, Practicing Company Secretary with

Mr, J.K.Grover, Company Secretary and Mr. Krishan Vrind Jain, IRP for petitioner.

Apart from the home buyers, there is one Financial Creditor of the petitioner-company, i.e. Canara Bank and the amount of default is ₹58.99 crores in respect of the Financial Creditor.

List the matter for arguments on 30.10.2017. Notice be issued to Canara Bank. Petitioner is directed to collect the notice from the Registry and the same be sent along with copy of petition and entire paper book to Canara Bank immediately by Speed Post. Compliance affidavit along with postal receipt and track report be filed at least 3 days before the date fixed.

Sd/-

(Justice R.P.Nagrath) Member (Judicial)

October 09, 2017